IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH AT HYDERABAD.

O.As No.968/91, 225/90, 988/90, 347/91, 510/91, 685/91, 769/91,1142/91&1156/91. Date of Judgement

16.10.1992

O.A.No.968/91.

Mrs. Lachamma

. Applicant

Vs.

- Union of India, Rep. by the Secretary, Dept. of Mines, Min. of Steel & Mines, Govt. of India, Shastri Bhavan, New Delhi.
- 2. The Director-General, Geological Survey of India, 27, Jawaharlal Nehru Road, Calcutta-700016.
- 3. The Director, South Zone, A.M.S.E.Wing, Geological Survey of India, Sandlaguda, Hyderabad-660.
- 4. Sr. Dy. Director-General, Geological Survey of India, Bandlaguda Complex, Bandlaguda, Hyderabad-500660.

.. Respondents

Counsel for the Applicant : Shri V. Venkateswara Raox

Counsel for the Respondents : Shri N.R.Devaraj, Sr. GGSC.

O.A.No.225/90.

- 1. GSI Employees' Association (Regd.No.822), Trg. Institute Br., 3-6-266, Himayatnagar, Hyd-500029 Rep. by its General Secretary Shri M.S. Raju.
- 2. Sibu Mahato
- 3. Janki Mahato
- 4. Rameshwar Bhuiya
- 5. Kanhai Mahato
- 6. Manna Ram
- 7. Mukhlal Mahato
- 8. Bharat Mahato

.. Applicants

۷s.

- Union of India, Rep. by Secretary to Government, Min. of Steel & Mines, Govt.of India, Shastri Bhavan, New Delhi.
- The Director-General, Geological Survey of India, 4, Chowringhee Lane, Calcutta-700016.
- 3. The Dy. Director-General, Geological Survey of India, Trg. Institute, 2nd Floor,

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- 5. Latan Mahto
- 6. Fate Mahto
- 7. Lalman Mahto
- 8. Suresh Mahto
- 9. Bhagal Mahto
- 10. Gani Mahto
- ll. Dila Mahto
- 12. Sita Mahto
- 13. Janki Mahto 14. Tukan Mahto
- 15. Santi Devi

. Respondents

Counsel for the Applicants

: Shri V. Venkateswara Rao

Counsel for the Respondents

: Shri N.R.Devaraj, Sr. CGSC Shri K.Anantha Rao(for R5 to

O.A.No.988/90.

Mohd. Fageer Pasha

. Applicant

۷s.

- Union of India, Rep. by the Secretary to Government of India, Min. of Steel & Mines, Dept. of Mines, New Delhi.
- The Director-General,
 Geological Survey of India,
 Chowringhee Lane,
 Calcutta-700016.
- The Dy. Director-General, Geological Survey of India, Bandlaguda, Hyderabad.

.. Respondents

Counsel for the Applicant : Shri V. Venkateswara Rao

Counsel for the Respondents : Shri N.R.Devaraj, Sr. CGSC

O.A.No.347/91.

- 1. N.B. Suresh
- 2. T.Rajesh

Applicants

Vs.

- 1. Union of India, Rep. by its Secretary to Government, Min. of Steel & Mines, Dept. of Mines, Shastri Bhavan, New Delhi-110001.
- The Director-General, Geological Survey of India,
 Jawaharlal Nehru Road,
 Calcutta-700013.
- 3. The Dy. Director-General, Geological Survey of India, Southern Regional Office, Bandlaguda, Hyderabad.

Respondents

Counsel for the Applicants

: Shri V. Venkateswara Rao

Counsel for the Respondents : Shri N.R.Devaraj, Sr. CGSC

O.A.No.510/91.

- 1. Jaya Kumar
- 2. Smt. D. Sona Bai
- 3. Smt. G.Laxmamma
- 4. Smt. (Laxmamma)
- 5. Smt. E.Nirmala
- 6. Smt. Sathyamma
- 7. Smt. Khasim Bee
- 8. N. Pochaiah

Applicants

- 1. Union of India, Rep. by its Secretary to Government, Min. of Steel & Mines, Dept. of Mines, Shastri Bhavan, New Delhi-110001.
- 2. The Director-General, Geological Survey of India, 27, Jawaharlal Nehru Road, Calcutta-700013.
- 3. The Dy. Director-General, Geological Survey of India, Southern Regional Office, Bandlaguda, Hyderabad.

.. Respondents

Counsel for the Applicants

: Shri V. Venkateswara Rao

Counsel for the Respondents

: Shri N.R.Devaraj, Sr. CGSC

0.A.No.685/91.

- 1. G.Anjamma
- 2. K.Satyamma W/o Late V.Somaiah
- 3. Laxmamma
- 4. B. Durgamma
- 5. K.Satyamma W/o Late K.Siddaiah
- 6. Narendra Kumar
- 7. Jayawanthi
- 8. M. Sarvaiah
- 9. Venkatamma

.. Applicants

Vs.

- 1. Union of India, Rep. by its Secretary to Government, Min. of Steel & Mines, Dept. of Mines, Shastri Bhavan, New Delhi-110001.
- 2. The Director-General, Geological Survey of India, 27, Jawaharlal Nehru Road, Calcutta-700013.
- 3. The Dy. Director-General, Geological Survey of India, Southern Regional Office, Bandlaguda, Hyderabad.

.. Respondents

Counsel for the Applicants

: Shri V. Venkateswara Rao

Counsel for the Respondents : Shri N.R.Devaraj, Sr. CGSC

O.A.No.769/91.

- 1. Surender
- 2. Balveer
- 3. Smt. Ch.Shantha
- 4. Smt. W.Madhumathi
- 5. Smt. N.K.Lakshmi
- 6. G.Gopal

Applicants

Vs.

- 1. Union of India, Rep. by its Secretary to Government, Min. of Steel & Mines, Dept. of Mines, Shastri Bhavan, New Delhi-110001.
- 2. The Director-General, Geological Survey of India, 27, Jawaharlal Nehru Road, Calcutta-700016.
- 3. The Dy. Director-General, Geological Survey of India, Southern Regional Office, Bandlaguda, Hyderabad-660.

.. Respondents

Counsel for the Applicants

: Shri V. Venkateswara Rao

Counsel for the Respondents

: Shri N.V.Ramana, Addl. CGSC

O.A.No.1142/91.

Mrs. Sarada

Applicant

٧s.

- 1. Union of India, Rep. by its Secretary to Government, Min. of Steel & Mines, Dept. of Mines, Shastri Bhavan, New Delhi-110001.
- 2. The Director-General, Geological Survey of India, 27. Jawaharlal Nehru Road, Calcutta-700016.
- 3. The Director, South Zone, A.M.S.E.Wing, Geological Survey of India, Bandlaguda Complex, Hyderabad-500660.
- 4. Sr. Dy. Director-General, Geological Survey of India, Southern Regional Office, Bandlaguda Complex, Bandlaguda, Hyderabad-500660.

Respondents

Counsel for the Applicant

: Shri V. Venkateswara Rao

Counsel for the Respondents : Shri N.R.Devaraj, Sr. CGSC

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O.A.No.1156/91.

- 1. M.Ramachandrappa
- 2. G.Ayyanna

Vs.

Applicants

- 1. Union of India, Rep. by Secretary to the Govt. of India, Dept. of Mines, Min. of Mines, New Delhi.
- The Director-General, Geological Survey of India, 27, Jawaharlal Nehru Road, Calcutta-700016.
- 3. Sr. Dy. Director-General, Southern Region, Geological Survey of India. Bandlaguda Compleanad-500660. 7
- 4. The Director-in-charge, Operations, AndhraPradesh, Geological Survey of India, Bandlaguda Complex, Bandlaguda, Hyderabad-500660.

.. Respondents

---- v. Venkateswara Rao Counsel for the Annia Coursel for the Respondents : Shri N.V.Ramana, Addl. CGSC

CORAM

Hon'ble Shri R.Balasubramanian : Member(A)

Hon'ble Shri C.J.Roy : Member(J)

I Judgement as per Hon'ble Shri R.Balasubramanian, Member(A) I

These applications have been filed with a common prayer hat where the services are disengaged they should be re-engaged also for regularisation of the services and for payment ates indicated in the Dept. of Personnel & Training No.49014/2/86-Estt(C) dt. 7.6.88 till such time as regularised.

nave more than 240 days of any one year and claim eligibility for regularisation. case that in the light of several judgements ew of the Hon'ble Supreme Court they are entitled to and in any case till regularisation, payment. ted in the Dept. of Personnel & Traiming letter d be made. It is also their case that

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where breaks are given by the respondents, such breaks are only artificial.

- 3. Except in 0.As No.968/91 and 1156/91 the respondents have filed counters.
- 4. We heard the rival sides on 23.9.92. At the time of hearing, the learned counsel for the applicants furnished a copy of the judgement of the Principal Bench of this Tribunal reported in I(1992) CSJ (CAT) 201 (PB). It is his case that the judgement covers the cases before us also. On the other hand, the learned counsel for the respondents contended that the applicants are not casual employees but are engaged only on contingent basis and are not eligible for regularisation.
- of the Principal Bench. We find that all the applicants have put in too long a service to be considered contingent. We find that they are entitled to the benefits contained in the judgement of the Principal Bench. In the judgement of the Principal Bench. In the judgement of the Principal Bench there is also a reference to the O.M. dt. 8.4.91 issued by the Dept. of Personnel & Training with reference to their letter dt. 7.6.88. Hence, following the judgement of the Principal Bench in similar cases and also keeping the Dept. of Personnel & Training letter dt. 7.6.88 in view we give the following directions to the respondents.
- (a) To consider regularisation of the applicants in accordance with what is stated in the Dept. of Personnel & Training letter dt. 7.6.88 followed by their 0.M. dt. 8.4.91. Such regularisation is to be limited to the extent regular posts are justified.
- (b) The rest of the casual workers not covered by (a) above and whose retention is considered absolutely necessary and is in accordance with the guidelines indicated in the letter dt. 7.6.88 of the Dept. of Personnel & Training, may be retrieved as Casual Workers, and paid at the rates indicated therein.

- The remaining casual workers not covered by (a) and (b) above may be discharged from service.
- The respondents are directed not to induct fresh recruits overlooking the claims of the applicants.
- The applications are disposed of thus with no order as to costs.

R.Balasubramanian) Member(A).

Member(J)

October,

Deputy Registra

Copy to:-

Secretary to Government of India, Ministry of Steel &

Mines, Department of Mines, Union of India, New Delhi. The Director-General, Geological Survey of India, 4 Chowringhee lane, Calcutta-16.

The Dy. Director General, Gelogical Survey of India,

Bandlaguda, Hyderabad.
Sr. Dy. Director, south Zone, Geological Survey of India Bandlaguda Complex, Bandlaguda, Hyderabad-500660

The Director General, Geological Survey of India, 27, Jawaharlal Nehru road, Calcutta-16. 6.E The Director, South-Zone, A.M.S.E. Wing, Geold, ical

Survey of India, Bundlaguda, Hyderabad.

- The Deputy Director-General, Geological Survey of India, Training Institute, 2nd floor, Chandra vihar building, M.J.Road, Hyderabad.
- The Director, Geological Survey of India, Training Institute, Kuja Centre, P.O. Kuju, Haarbag District, Bihar-16.
- The Deputy Director General, Geological Survey of India, Southern Regional Office, Bandlaguda, Hyd.
- The Director-in-Charge, Operations, A.P., Geological Survey of India, Bandlaguda Complex, Bandlaguda, Hyd-60. One copy to Sri. V. Venkateswara Rao, advocate, CAT, Hyd.
- 11. One copy to Sri. N.R. Dvearaj, Sr. CGSC, CAT, Hyd. One copy to Sri. K. Anantha Rao (for R-5 to R-15), CAT, Hydone copy to Sri. N.V. Ramana, Addl. CGSC, CAT, Hyd.
- 12.
- 13. 14.
- 15. One spare copy.

Rsm/-

CHECKED BY

COMPARED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH : HYDERABAD

THE HON'BLE MR

THE HON'BLE MR.R.BALASUBRAMANIAN:M(A)

THE HON'BLE MR.T.CHANDRASEKHAR REDDY:

AND

THE HON'BLE MR.C.J.ROY : MEMBER(JUDL)

Dated: /6/10 -1992

ORDER/JUDGMENT:

R.A. /C.A. /M.A.No

in

O.A.No. 968/9/2/tatela

T.A.No.

(wp.No-

Admitted and interim directions issued.

Allowed

Disposed of with directions
Dismissed

Dismissed as withdrawn

Dismissed for default

M.A.Ordered/Rejected

No orders as to costs.

pvm

